

cars allowed to be imported by the Officials; and

(b) the duty charged on such imports, if any?

The Minister of Commerce (Shri Kanungo): (a) Indian nationals, including Government Officials who have been abroad for a sufficiently long period, are allowed to bring cars into India, on payment of duty provided the cars have been in their use and possession. The prescribed period for such ownership and use is now one year. All such imports are covered by Import Licences which do not permit the remittance of any foreign exchange. Information regarding licences issued, are published in the Weekly Bulletins of Import and Export Trade Control, copies of which are supplied to the Parliament Library. They do not, however, show the profession/calling/status of the importers.

(b) Duty is charged on all such imports according to the rates prescribed in the Indian Customs Tariff. Heads of Indian Missions abroad are, however, exempt from payment of duty.

Foreign-made Motor and Jeep Spare Parts

2006. Shri Pangarkar: Will the Minister of Commerce and Industry be pleased to state whether any assessment is made regarding quantity and valuation of foreign made motor and jeep spare parts sold in the markets of Bombay, Delhi, Calcutta and Madras?

The Minister of Industry (Shri Manubhai Shah): No assessment has been made about the quantity and value of the foreign-made vehicle spare parts sold in the markets of Bombay, Delhi, Calcutta and Madras. However, the extent of availability of such spare parts in these markets can be gauged from the figures of imports of such spare parts effected during the last 3 licensing periods as

per statement laid on the Table. [See Appendix III, annexure No. 73]. The quality of automobile spare parts that are being manufactured in the country for trucks, jeeps and cars is equal to the spare parts that are being imported.

Prices of Cloth

2007. Shri S. M. Banerjee: Will the Minister of Commerce and Industry be pleased to state:

(a) whether prices of cloth were reduced in U.P. with effect from the 21st December, 1960;

(b) if so, the reasons why the prices were reduced in Ahmedabad from 1st January, 1961;

(c) whether this has affected business in U.P. adversely; and

(d) if so, the steps taken by Government in this regard?

The Minister of Industry (Shri Manubhai Shah): (a) to (d). On the 21st December, 1960, the Commerce and Industry Minister announced on the floor of the Lok Sabha the gist of a revised scheme voluntarily decided upon by the Indian Cotton Mills Federation for effecting further cuts in the prices of textiles. These cuts were to be uniformly applied by all textile mills in the country irrespective of the State in which they were situated. There was thus no distinction as between the mills in U.P. and the Mills in Ahmedabad. Government have received no reports to the effect that business in U.P. was adversely affected.

Foreign Collaboration for Industries

**2008. { Shri Morarka:
Shri Nathwani:
Shri Rameshwar Tantia:**

Will the Minister of Commerce and Industry be pleased to refer to the reply given to Unstarred Question No. 288 on the 17th November, 1960 regarding foreign financial and technical collaboration with Indian